

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 21
(IB)-275(ND)/2019

IN THE MATTER OF:

Central Bank of India	...	Applicant/Petitioner
Vs		
M/s. Abhinav Steel and Power Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, Liq.

Order delivered on 14.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Pradeep Mishra, Mr. Daleep Dhyani, Advs. In IA 1123/2021 and IA-3314/2022
For the Liquidator	:	Ms. Adya Singh, Adv with Mr. Debashis Nanda, Liquidator

ORDER

Due to paucity of time, we are unable to take up the matter.
Hence, adjourned the matter for a physical hearing on 19.12.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)